

FORM A  
PUBLIC ANNOUNCEMENT  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
**M/S BIO GREEN PAPERS LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S Bio Green Papers Limited
2.	Date of incorporation of corporate debtor	17/03/1994
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956, with the Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L21012TG1994PLC017207
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 409, 1st Floor, Sai Krupa Market Hyderabad TG 500036 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 30/05/2023 Copy made ready on 08/06/2023 CP (IB) No.97/7/HDB/2022
7.	Estimated date of closure of insolvency resolution process	05/12/2023 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Machar Rao Meenavalli. Regn No: IIBI/IPA-001/IP-P00891/2017-2018/11488. AFA: AA1/11488/02/071223/105061
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Email: mmrao.ca@gmail.com Address: H.No:-7-1-636/24/A, Model Colony, near ESI Hospital, Erragadda, Hyderabad, West Marredpally, Telangana-500038.
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Email:</b> rpbiogreen@gmail.com <b>Address:</b> H.No:-7-1-636/24/A, Model Colony, near ESI Hospital, Erragadda, Hyderabad, West Marredpally, Telangana-500038 <b>Mobile No:</b> 9848811125
11.	Last date for submission of claims	23.06.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of creditors, if any, will be ascertained on verification of books of accounts.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. ---do--- 3. ---do---
14.	Relevant Forms and Details of authorized representatives are available at:	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench-I, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Bio Green Papers Limited on 30.05.2023 (Order copy made available to me on 08.06.2023). The creditors of M/s Bio Green Papers Limited are hereby called upon to submit their claims with proof on or before 23.06.2023 to the Interim Resolution Professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penal proceedings.**

Date: 08.06.2023

Place: Hyderabad

2018/11488

  
Machar Rao Meenavalli  
Interim Resolution Professional

Regd No: IIBI/IPA-001/IP-P00891/2017-11488



AFA: AA1/11488/02/071223/105061